

Sl. No.	State	Total
32.	Uttarakhand	37
33.	West Bengal	93
TOTAL		2437

SHORT NOTICE QUESTION

Toddlers falling in unattended open borewells

1. SHRI MOTILAL VORA : Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware of the occurrence of the incidents of toddlers falling into unattended open boreweils in various parts of the country;

(b) if so, the number of such incidents occurred during the last three years and the number of kids died due to this;

(c) whether the related agencies are proposed to be held responsible for unattended open boreweils and the accidents caused due to this;

(d) if so, by when a decision will be taken in this regard; and

(e) if not, the reasons thereof?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT) : (a) to (e) A Statement is laid on the Table of the House. (a) to (e) As per information received from National Crime Record Bureau (NCRB), Ministry of Home Affairs (MHA), State/UT wise details of children died due to fall into bore-well during 2014 and 2015 is given in the annexure (*See* below).

Action against such negligence of leaving the open unattended bore-wells comes under the purview of State/UT as per extant provisions/law.

Further, the Hon'ble Supreme Court of India has laid down certain safety guidelines and directed all the States and UTs functionaries *vide* order dated 11th February, 2010 and 06th August 2010 to take suitable preventive actions to avoid open unattended bore-wells.

*The House then adjourned at eleven minutes
past twelve of the clock.*